

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:500  
ANSWERED ON:09.12.2013  
VIOLATION OF ENVIRONMENTAL NORMS  
Sivasami Shri C.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has taken note of a number of hydro power projects flouting environmental norms in the country;
- (b) if so, the details thereof;
- (c) the steps taken by the Government in this regard;
- (d) whether the violators of environmental norms had complied with the objections conveyed to them; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) In terms of the provisions under the Environment Impact Assessment Notification, 2006, as amended from time to time, hydro-electric power projects, as stated in the Schedule of the Notification, require prior environment clearance. While according the environment clearance, as per the prescribed procedure, various conditions are specified in the environment clearance letter. The monitoring of the conditions of the environment clearance letter is done through the Regional Offices of the Ministry of Environment & Forests. In case of any violation, action as per the provisions under the Environment (Protection) Act 1986 is taken.